

**MINUTES OF THE MEETING OF THE DISTRICT SUB-COMMITTEE,
SAHIBGANJ HELD ON 26.05.2017.**

In the light of the directions laid down in letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016 of the Hon'ble High Court of Jharkhand, Ranchi, a meeting was held on 26.05.2017 at 11.30 A.M in the chamber of Principal District & Sessions Judge, Sahibganj regarding reduction of pendency of cases more than five years old.

The meeting was presided over by Sri Mithilesh Prasad, the Principal District & Sessions Judge, Sahibganj and attended by.

1. Sri P. Murugan, Superintendent of Police, Sahibganj.
2. Sri Ramjeet Yadav, C.J.M, Sahibganj.
3. Sri Binay Kumar Mishra, Land Acquisition Officer on behalf of Deputy Commissioner, Sahibganj.
4. Sri Anup Tirkey, S.D.J.M -cum- Judge Incharge-cum-Principal Magistrate, Juvenile Justice Board, Sahibganj.
5. Sri Surya Narayan Yadav, Govt. Pleader, Sahibganj
6. Sri Pradeep Kumar Mishra, Incharge Public Prosecutor, Sahibganj

Matter referred to agenda are discussed as below:-

All nine agendas as well as practical problems regarding disposal of five plus and more than ten years old cases have been discussed. During the meeting, the Public Prosecutor has submitted that all necessary directions regarding identification and preparation of list of those cases as well as for taking effective steps for speedy disposal of the cases have already been issued to the APPs.

1. The Principal District & Sessions Judge, Sahibganj impressed upon the use of effective machinery/mechanism for the strict compliance of the order of the court. The Superintendent of Police, Sahibganj suggested for creation of a

bridge between the court and the police department for proper service of the summons issued by the courts. The S.P., Sahibganj has assured that he will depute one police officer in each court so that the summons and processes issued by the courts are immediately received and sent to the concerned police station for its service/execution. The members of the Committee concurred on the suggestion made by the S.P., Sahibganj.

2. Regarding non-production of the case diary from the P.S which are called for in connection with B.P/A.B.P was discussed. The Principal District & Sessions Judge, Sahibganj asked the S.P, Sahibganj to issue necessary direction to all the Officer-in-charge of the police stations for immediate compliance and production of the case diary in the court. The S.P, Sahibganj assured that necessary direction shall be issued for transmission of the case diary at the earliest. However, the S.P., Sahibganj has further assured that the case diary will be sent by the P.S. concerned at the earliest with a maximum of three adjournments.

3. Regarding speedy trial of some cases, the list which has been submitted by the S.P, Sahibganj was discussed. It was decided by the committee unanimously that the C.J.M, Sahibganj will monitor the early disposal of cases identified for speedy trial and PP, Sahibganj will also monitor the same by holding monthly meeting with APPs and obtain fortnightly progress report from them about the same.

4. Regarding the examination of witnesses in old cases, the Public Prosecutor assured that he will prepare list of witnesses whose evidence is required for disposal of old cases. Further, the PP has also assured that he will issue direction to APP to prepare list of witnesses for the same.

